

## Annexure-C

Name of the Corporate Debtor: Indrajit Power Private Limited; Date of commencement of CIRP: 01st February 2024; List of creditors as on: April 20, 2026  
List of operational creditors (Government dues)

(Amount in ₹)

Sl. No.	Details of Claimant		Details of claim received		Details of claim admitted						Amount of contingent claim	Amount of any mutual dues, that may be set-off	Amount of claim under verification	Amount of claim not admitted	Remarks, if any
	Department	Government	Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security	Amount covered by	Whether related party?	% of voting share in CoC, if					
1	Nominated Authority, Ministry Of Coal, Appointment under Section 6 of the Coal Mines (Special Provisions) Act, 2015	Government of India - Ministry Of Coal	05-04-24	12,61,38,960.00	-	Non compliance against obligations	-	-	No	-	0.00	-	-	12,61,38,960.00	Out of the total claim submitted by the Ministry of Coal, an amount of INR 5.23 crore has been treated as contingent, as the same was also filed by Indian Bank which pertains to the invocation of a performance bank guarantee (PBG). Subsequent to the termination notice dated August 18, 2025, issued by the Nominated Authority, considering the additional information warranting the revision of claim of the Indian Bank, the same was admitted as the claim of Indian Bank. It is pertinent to note that, two creditors cannot claim for same amount of claim. Hence, the claim of Ministry of Coal to the extent of INR 5.23 Crore could not be admitted.  Further, the remaining amount of INR 7.38 crore has not been admitted, as the Ministry of Coal has already invoked the corresponding bank guarantee and received the payment.
<b>Total</b>				<b>12,61,38,960.00</b>	<b>-</b>		<b>-</b>	<b>-</b>	<b>-</b>	<b>-</b>	<b>0.00</b>	<b>-</b>	<b>-</b>	<b>12,61,38,960.00</b>	